

(b) the amount and purpose of each such grant;

(c) whether any grant has been given for supply of drinking water to the residents of the Municipality; and

(d) whether the purpose of such grant has been carried out??

The Minister of Health (Dr. Sushila Nayar): (a) & (b): No:

(c) & (d): A joint water supply augmentation scheme of Baranagore-Kamarhati Municipalities is being executed with funds advance by the Government of West Bengal. A grant will be sanctioned by the State Government and adjusted against the advance mentioned above. The share of grant to Baranagore Municipality when sanctioned will be Rs. 11 lakhs.

All India Institute of Physical Medicine and Rehabilitation, Bombay

3516. Shri Ravindra Varma: Will the Minister of Health be pleased to refer to the reply given to Unstarred Question No. 1774 on the 22nd May, 1962, and state:

(a) whether the All India Institute of Physical Medicine and Rehabilitation at Bombay is mainly intended to provide training at Post-graduate level;

(b) if so, what steps Government propose to take to provide primary or graduate training in physio-therapy; and

(c) whether Government intends to set up an All India School of Physio-therapy to train the Physiotherapists required in our country?

The Minister of Health (Dr. Sushila Nayar): (a) Yes.

(b) Physiotherapy School at King Edward Memorial Hospital, Bombay is in existence since 1953. The Government of India are contributing Rs. 11,000/- annually towards the recurring expenditure of the School.

Proposals to set up Physiotherapy Schools at Nagpur, Madras Hyderabad and Vellore are under consideration of the State Government/Voluntary Organisations.

(c) There is no such proposal at present.

Annual Elections of Cooperatives

3517. Shri Jedhe: Will the Minister of Community Development, Panchayati Raj and Cooperation be pleased to state:

(a) whether it is a fact that the holding of Annual Elections within 18 months from the date of last annual election in respect of Co-operatives is essential;

(b) what is the position of the office-bearers in case the annual elections are not held within the specified period;

(c) the names of such Co-operatives in Delhi, which have not held annual elections for over 18 months and are not carrying on their usual business;

(d) the reasons for not holding annual elections by these Co-operatives as provided in their bye-laws;

(e) whether such Co-operatives as do not hold annual elections are not permitted to carry on their usual business with the old managing committees and hence they cease to be members of such committees;

(f) if so, who is the Executive head of such defunct Co-operatives and the procedure for such Co-operatives to recommence their usual business;

(g) whether Government give any assistance to such Co-operatives as stated in part (c) above in any way in the interest of the Co-operative Movement and to promote the interest of the shareholders; and

(h) if so, how and to what extent Government propose to give assistance to these Co-operatives in Delhi?

The Deputy Minister in the Ministry of Community Development, Panchayati Raj and Cooperation (Shri Shyam Dhar Misra): (a) Yes, according to the provisions of the bye-laws of Co-operative Societies in Delhi.

(b) There is no explicit provisions in the bye-laws that the office bearers cease to hold office in the absence of elections within the stipulated period.

(c) Information is being collected and will be placed on the table of the Sabha as soon as available.

(d) Mostly the societies have not been functioning properly and also the managing committee avoids holding elections.

(e) No. They carry on their business with the old managing committees.

(f) Does not arise.

(g) & (h). In cases where the managing committee intentionally delays holding of elections within the prescribed period steps are being taken to call special general meeting by the Registrar in exercise of his statutory powers.

Indian Agricultural Research Institute

3518. Shri Jedhe: Will the Minister of Food and Agriculture be pleased to state:

(a) how many gazetted posts are kept reserved for Scheduled Castes candidates in Indian Agricultural Research Institute;

(b) how many selection posts are there lying vacant for more than a year; and

(c) what measures have been taken for securing increased representation of Scheduled Castes and Scheduled Tribes in the Institute, in selection posts and gazetted posts?

The Deputy Minister in the Ministry of Food and Agriculture (Shri

A. M. Thomas): (a) 12½% of the total number of gazetted posts is kept reserved for Scheduled Caste as per standing orders of the Government. On this basis, 18 posts in Class I and 22 posts in Class II are reserved for Scheduled Caste candidates in Indian Agricultural Research Institute.

(b) 10 posts are lying vacant for more than a year in the selection grade of Research Assistants in which cadre only there are such posts at present.

(c) Recruitment to all gazetted posts at the Institute is made through the U.P.S.C. who is informed of the fact of reservation of the posts for candidates belonging to Scheduled Castes and Scheduled Tribes whenever the posts are reserved for them. Selection grade posts are filled with reference to seniority and fitness.

Medical Education and Training in Orissa

3519. Shri Ulaka: Will the Minister of Health be pleased to state:

(a) whether any lump-sum grant has been made to Orissa Government during 1961-62 for Centrally sponsored schemes under the head "Medical Education and Training";

(b) if so, the amount thereof;

(c) the number of women under Medical training and in service at present in Orissa; and

(d) the number of Scheduled Castes and Scheduled Tribes women out of them?

The Minister of Health (Dr. Sushila Nayar): (a) and (b): Yes; a lump-sum grant of Rs. 57,000 has provisionally been given to the Government of Orissa during 1961-62 for all Centrally sponsored schemes including the schemes under the head "Medical Education and Training". No grant was sanctioned separately for schemes under the head "Medical Education and Training".

(c) and (d): Information is being collected from the State Government and will be laid on the Table of the Sabha.